

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.
COURT NO. II**

Service Tax Appeal No. 53417 of 2018-SM

(Arising out of Order-in-Appeal No. 147 (AK) ST/JPR/2017 Dated 13.07.2018 passed by Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jaipur)

M/s. Violin Events

393, Dhruv Marg, Tilak Nagar,
Jaipur

Appellant

Versus

**Commissioner of Central Goods and
Service Tax,**

NCR Building, Statue Circle, C-Scheme,
Jaipur, Rajasthan-302005

Respondent

APPEARANCE:

Mr. Raju Yadav, Clerk of Advocate for the appellant
Shri Y. Singh and Shri N. Chandra, Authorised Representatives for the respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO. 50490/2020

DATE OF HEARING/DECISION: 04.03.2020

ASHOK JINDAL:

The appellant had filed declaration under Sabka Vishwas (legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filling of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal is dismissed as withdrawn.

[Dictated and pronounced in open court]

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

